

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
357/252/ND/2018

IN THE MATTER OF:

M/s. Moneta Auto Pvt. Ltd.

... Petitioner/Applicant

Order under Section 252

Order delivered on 12.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. Mithilesh Kumar Pandey, Adv.
For the Appellant : Adv. Gursat Singh, Adv. C.S. Nitin Jaiswal
For the Income Tax : Adv. Anuja Pethia, Adv. Dacchita Shahi, Adv.
Department : Kshirja Agarwal.

ORDER

Ld. Counsel appears for the Appellant, Ld. Counsel appears for the RoC and Ld. Counsel appears for the Income Tax. The Report submitted by RoC is not available on the record.

The RoC shall take necessary steps to serve the report to the Appellant within three days.

The Ld. Counsel for the appellant is also at liberty to place on record the report of the RoC by way of an affidavit. The report filed by Income Tax report is on record.

List the matter on **08.04.2024**.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)